

*[Translation]***Allocation of Funds to Gujarat**

750. SHRI JAYSINH CHAUHAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have allocated funds to Gujarat for Urban Employment Schemes during the last two years;

(b) if so, the details thereof;

(c) whether the Government of Gujarat has utilised the allocated amount;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) Two Centrally sponsored Urban Employment schemes, namely, Nehru Rozgar Yojana and Prime Minister's Integrated Urban Poverty Eradication Programme are under implementation in Gujarat. The details of the Central funds released to Gujarat under different components of NRY for the years 1994-95 and 1995-96 are as under:

Name of Scheme	Amounts released
SUME	Rs.148.60 Lakhs
SUWE	Rs.126.00 Lakhs

PMI UPEP launched in November, 1995 has self employment as one of its components. An amount of Rs.164.82 lakhs has been provided for the year 1995-96 as Central Share under this scheme.

(c) to (e): Against the available total funds (Central + State) for Gujarat during 1994-95 and 1995-96 the expenditure reported by the State is follows:

(Rs. in lakhs)

Name of Scheme	Total funds available (Central + State)	Expenditure
SUME	247.68	95.64
SUWE	210.00	145.28

Under SUME, the State's performance is unsatisfactory mainly due to under-financing of projects by banks in the State. Under SUWE, because of wage rate not being commensurate with the rising cost of living, urban poor do not generally prefer SUWE for seeking wage employment.

As far as PMI UPEP is concerned, it is still largely in a preliminary stage, involving conduct of surveys, preparation of town-wise project reports, etc.

*[English]***Supply of Potable Water to Delhi**

751. SHRI JAI PRAKASH AGARWAL: Will the PRIME MINISTER be pleased to state:

(a) the total quantity of water demanded by National Capital Territory of Delhi Government from Yamuna river during the last five years;

(b) the total potable water supplied by the Union Government from Yamuna river to Delhi during the said period, year-wise;

(c) whether this supply is in accordance with the demand;

(d) if not, the reasons therefor;

(e) whether due to sharp increase in Delhi's population, the demand of potable water has sharply increased during the past years;

(f) if so, whether any steps have been taken or proposed to be taken by the Union Government to supply potable water to Delhi from Yamuna river as per its demand; and

(g) if so, the details thereof and if not the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) Delhi Water Supply and Sewage Disposal Undertaking (DWS&SDU) has intimated that as per the Memorandum of Understanding (MOU) of 12.5.94 between the riparian States (U.P., Haryana, Himachal Pradesh, Rajasthan and Delhi), Delhi has been allocated 0.724 BCM (consumptive) water to meet its drinking water needs. The seasonal allocation is as follows:-

March—June	0.076 BCM
July—Oct.	0.580 BCM
Nov.—Feb.	0.0680 BCM

After signing of the MoU water is being received according to the above allocation since 1994-95.

(c) and (d) Water from the river Yamuna is being received in accordance with the MoU. The supply is also being supplemented through rainy wells and tubewells.

(e) to (g) Yes, Sir. The following steps have been taken in hand/proposed for augmenting the supply of potable water to Delhi from Yamuna river as per its demand, by Delhi Water Supply and Sewage Disposal Undertaking.

Short Term Measures:

1. Water Treatment Plant at Nagloli of 40 MGD capacity is under construction.

2. Tenders have been invited for construction of 20 MGD water Treatment Plant at Bawana.
3. Two ranney wells in Alipore Block have been commissioned and the third one is likely to be commissioned shortly.

Medium Term Measures:

1. It is proposed to construct an independent carrier lined channel along the existing Delhi branch (which due to silting has lost its carrying capacity) from Munak head works to Haiderpur Water Treatment Plant from Western Yamuna Canal.
2. Two 100 MGD Water Treatment Plants are proposed to be set near Iradat Nagar and Bakarwala Village.
3. To rationalise distribution of water, apart from the booster pumps already constructed at 9 sites and under construction at 7 sites, it is proposed to construct 18 more underground reservoirs and booster pumping stations in Trans-Yamuna area.

CBI Raids

752. SHRI K.D. SULTANPURI: Will the PRIME MINISTER be pleased to state:

(a) the number of persons whose houses have been raided by the CBI and the details of illegal valuable items recovered from them;

(b) the number of persons arrested so far and yet to be arrested, out of them; and

(c) the time by which the enquiry against these persons is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) During the year 1996, in 234 cases, 975 residential/official premises of 778 persons were searched in order to recover incriminating documents and objects from them to facilitate investigation.

During the course of above searches, incriminating documents and objects as per details given below were recovered/seized:-

1. Cash	Rs.13,47,21,723/- (Approx.)
2. Household items valued at	Rs.1,81,85,216/- (Approx.)
3. Gold valued at	Rs.41,47,834/- (Approx.)
4. Gold Bonds	5984.00 grams (Approx.)
5. Immovable properties worth	Rs.12,29,79,136/- (Approx.)
6. No. of incriminating documents	10271

(b) Number of persons arrested—173

The persons yet to be arrested. It is not possible to indicate information relating to persons who are yet to be arrested because generally CBI arrests only when it is considered essential in the interest of the case, depending on nature of the evidence and gravity of offence and also when custodial examination is considered necessary.

(c) Out of the above 234 cases, a total of 81 cases have been disposed of by either filing charge sheets in Court of Law or recommending departmental action or closing the case.

No time frame can be fixed for completion of investigation in the remaining cases as the delay in completion of investigation is caused due to several reasons such as complicated nature of cases, reference made to experts. Letters Regatory sent abroad to various countries who have different legal systems, investigations spread over several States all over the Country etc. The progress of the cases is, however, closely monitored by the CBI. After completion of investigation in all these cases, the law will take its course.

Liquid Fuel Based Power Projects

753. SHRI NAMDEO DIWATHE: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "100 liquid fuel power projects fail to sign PPA, may face axe" appearing in the Economic Times dated February 3, 1997;

(b) if so, the facts thereof;

(c) the reaction of the Government thereto;

(d) the details of companies who have failed to sign Power Purchase agreements (PPAs) with the respective State Governments by stipulated time;

(e) the reasons therefor; and

(f) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) Yes, Sir.

(b) to (f) The Government of India have issued guidelines for the liquid fuel linkages and the State Governments have been asked to send their recommendations. The States recommend power projects for provisional linkage of liquid fuel considering the state of preparedness of the project and their likelihood of achieving financial closure within the stipulated time frame. It is for the respective State Governments to take decisions on stipulating a time frame for signing PPAs and further action, wherever necessary, in respect of those Companies who have failed to adhere to this time-frame.